

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

C.A. 357/97.

Dt. of Decision : 25-09-98.

K.Chandraiah

..Applicant.

Vs

1. The Superintendent of Post Offices, Karimnagar Division, Karimnagar.
2. The Superintendent of Post Offices, Khammam Division, Khammam.
3. The Chief Postmaster General, A.P.Circle, Hyderabad.

..Respondents.

Counsel for the applicant : Mr.K.Sudhakar Reddy

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CCRAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

None for the applicant. Heard Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant herein was Postman on 30-08-81. He was promoted as Postal Assistant under the incentive scheme as per DG P&T letter No.62-11/61-SPB dated 30-5-63 and was allotted to Khammam Division as per order No.RE/1-18/89-90 dated 29-12-89. The educational qualifications prescribed for the post of Postman under the DG P&T letter dated 30-5-63 was matriculation or its equivalent examination. However, by the DG posts, New Delhi, letter No.60-127/85-SPB.I dated 31-3-89, the qualification for the post of Postman was revised to 10+2 cadre of XII Class.

3. As the applicant was only ^amatriculate, he was directed to acquire the required qualification during the year 1996. Hence, he had filed OA.763/96. In that OA the applicant was given one more chance to acquire the requisite qualifications during the calander ^{therein} year 1996 and it was specifically stated ^{that} the said concession would not apply thereafter.

4. It appears that the applicant had not acquired the qualification, during 1996.

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5. The applicant has filed this OA to grant time for passing the 10+2 examination to end of the calancer year 1997.

6. Earlier the applicant and others had filed OA.481/93. The said OA was disposed of 23-3-94. It was decided on parely on equitable consideration permitting the applicants therein to acquire the requisite qualification.

7. Relying upon the order in OA.481/93, the applicant was given again another chance to pass 10+2 examination during the calander year 1996. At that time, it was made it clear that the applicant could not claim any such concession thereafter.

8. In view of the above, the applicant is not entitled to claim any chance to pass 10+2 examination during the calander year 1997.

9. Hence, the OA is dismissed.

10. No order as to costs.


(B.S.JAI PARAMESHWAR)

MEMBER(JUDL.)

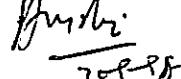
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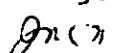

(R. RANGARAJAN)

MEMBER(ADMN.)

Dated : The 25th Sept. 1998.
(Dictated in the Open Court)

spr


B.S.JAI
PARAMESHWAR
26.9.98


R. RANGARAJAN

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Copy to:

1. The Superintendent of Post Offices, Karimnagar Division, Karimnagar.
2. The Superintendent of Post Offices, Khammam Division, Khammam.
3. The Chief Postmaster General, A.P.Circle, Hyderabad.
4. One copy to Mr.K.Sudhakara Reddy, Advocate, CCAT, Hyderabad.
5. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One copy to HBSJP, M(J), CAT, Hyderabad.
8. One duplicate copy.

YLR

II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI G.S. JAI PARAMESHWAR:
M(J)

DATED: 25/8/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

G.A. NO. 357/87

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

Y LKR

